

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.241 - IA/371(AHM)2024  
in  
**C.P. (IB)/59(AHM)2024**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

State Bank Of India  
V/s

Sangeetdevi Hemantkumar Baid

.....Applicant

.....Respondent

**Order delivered on: 19/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Ravi Pahwa, Adv.  
For the Respondent : Ms. Aishwarya Reddy with Adv. Laghima Jain for R-1  
For the PG : Mr. Mohit Gupta, Adv.  
Resolution Professional : None

**ORDER**

**IA/371(AHM)2024**

Ld. Proxy counsel for the applicant submitted that they have not received the reply from Financial Creditor and personal guarantor. Ld. Counsel for the personal guarantor and Financial Creditor submitted that they do not want to raise any objections to the report of RP.

Order is reserved.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**